

অসম



ৰাজপত্ৰ

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

নং 49 দিশপুৰ, শুক্ৰবাৰ, 5 মাৰ্চ, 2004, 15 ফাল্গুন, 1925 (শক)
No. 49 Dispur, Friday, 5th March, 2004, 15th Phalgun, 1925 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 5th March, 2004

No. LGL.42/99/76.-- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. IV OF 2004

(Received the assent of the Governor on 2nd March, 2004)

THE ASSAM MOTOR VEHICLES TAXATION (AMENDMENT) ACT, 2003

AN

ACT

further to amend the Assam Motor Vehicles Taxation Act, 1936.

Preamble

Whereas it is expedient further to amend the Assam Motor Vehicles Taxation Act, 1936, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

Assam Act
No. IX of
1936.

It is hereby enacted in the Fifty-Fourth Year of the Republic of India as follows :-

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Assam Motor Vehicles Taxation (Amendment) Act, 2003.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment
of Schedule.

2. In the principal Act, in the Schedule, in Article II, for Entry 10, the following Entry shall be substituted, namely :-

"10. All Assam Super Deluxe Contract Carriage.	Rs. 50,000.00 (Annual Tax)	Rs. 12,500.00 (Quarterly Tax)"
--	-------------------------------	-----------------------------------

Repeal and
saving.

3. (1) The Motor Vehicles Taxation (Amendment) Ordinance, 2003 is hereby repealed.

Assam
Ordinance
No. II of
2003.

(2) Notwithstanding such repeal anything done or any action taken under the Ordinance so repealed shall be deemed to have been done or taken under the corresponding provisions of this Act.

M. K. DEKA,

Commissioner & Secretary to the Govt. of Assam,
Legislative Department, Dispur.